

(b) Projects which received the assistance

Donor Agency	Name of Project
1. OPEC Fund	(i) Loan No. 119-P Korba Thermal Power Project dated 10-5-79 (ii) Loan No. 198-P Ramagundam Thermal Power Project dated 24-10-80 (iii) Loan No. 286-P S cond Ramagundam Thermal Power Project dated 21-5-82
2. Saudi Fund	(i) Loan No. 1/38 Srisailem & Nagujanasagar Hydro Electric Project dated 2-6-77
3. Kuwait Fund	(i) Loan No. 196 Asmara Power (Coal Transportation & Handling) Project dated 22-9-81 (ii) Loan No. 182 Asmara 'A' Power Project dated 10-5-81 (iii) Loan No. 121 Kopili Hydro Electric Project dated 4-7-73 (iv) Loan No. 225 Tnal Vishet Fertilizer Project dated 12-7-82 (v) Loan No. 253 South Bassein Gas Development Project dated 27-10-83
4. USSR	(i) Roubles 300 million Credit dated 10-12-1966 (a) Expansion of Bokaro Steel Project (Upto 4 million per annum stage) (b) Expansion of Bhilai Steel Plant (Upto 4 million per annum stage) (c) Oil & Natural Gas Commission projects (d) Aluminium Plant, Korba. (e) Metropolitan Transport Project, Calcutta (ii) Roubles 250 million Credit dated 27-4-1977 Visakhapatnam Steel Project (Stage-I). (iii) Roubles 520 million Credit dated 10-12-1980 (a) Oil & Natural Gas Commission Projects (b) Vindhyachal Power Project (c) Coal India Ltd.

Internal security arrangements of public sector Banks

168. SHRI M. BASAVARAJU;
SHRI M. MADDANNA:

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that all the public sector banks were asked sometime back to strengthen their internal security arrangements;

(b) whether Government have received any implementation report in this regard from public sector banks located in Delhi;

(c) if so, what are the details thereof; and

(d) if not, the manner in which Government propose to ensure the strengthening of security arrangements in banks in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (d)

The report of the High Power Working Group, which was set up by the Government to review the existing security arrangements in banks and to suggest measures for strengthening these arrangements further, was sent to all public sector banks for taking action on the recommendations made by the Working Group. The Working Group had mentioned that steps for strengthening the security arrangements and making the banks less vulnerable to dacoity and robbery would be phased having regard to the cost benefit factor. The banks have accordingly been implementing the measures recommended by the Working Group in a phased manner including in Delhi.

Disbursements by the term lending institutions

169. SHRI M. BASAVARAJU,
SHRI M. MADDANNA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that sanctions and disbursements by the three All India term lending institutions, viz. Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI), and Industrial Credit & Investment Corporation of India (ICICI) showed an upward trend during the year 1983-84 (July-June);

(b) if so, what are the reasons, attributable to the upward trend; and

(c) what is the likely disbursement to be made by these institutions during the year 1984-85 (July-June)?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) Increase in the number of applications from eligible industrial concerns for financial assistance; liberalization of

the Soft Loan Scheme for modernization with effect from 1st January, 1984 to cover deserving units in all types of industries; simplifying/streamlining the procedures of disbursement etc. contributed to the upward trend in sanctions and disbursements by Industrial Development Bank of India (IDBI) Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India (ICICI) during 1983-84.

(c) Likely disbursements of assistance by IDBI, IFCI and ICICI during 1984-85 (July-June) are estimated as follows:

Institutions	Disbursement
	(Rs. crores)
I.D.B.I.	2217
I.F.C.I.	300
I.C.I.C.I.	419

Autonomy for public sector units

170. SHRI RAJNI RANJAN SAHU:
Will the Minister of FINANCE be pleased to state:

(a) whether Government have any proposal under their consideration to extend greater autonomy to public sector units so as to allow them to function as commercial organisations; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The Government is of the view that the Public Enterprises at present enjoy sufficient degree of autonomy required for them to function as commercial organisations and commensurate with their accountability. However, in a fast changing situation adequacy or otherwise of powers delegated is under constant review.